

ODISHA ACT 4 OF 2011

THE ODISHA LEGISLATIVE ASSEMBLY MEMBERS' SALARY, ALLOWANCE AND PENSION (AMENDMENT) ACT, 2011

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Revenue Account	33318,18,43,000	4997,88,02,000	37312,78,48,000
Capital Account	8483,11,48,000	2272,87,22,000	8724,98,70,000
GRAND TOTAL	41801,29,91,000	7270,75,24,000	49071,28,19,000

Short title and commencement.

Amendment of section

ODISHA ACT 4 OF 2011

***THE ODISHA LEGISLATIVE ASSEMBLY MEMBERS' SALARY, ALLOWANCES AND PENSION (AMENDMENT) ACT, 2011**

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AN ACT FURTHER TO AMEND THE ODISHA LEGISLATIVE ASSEMBLY MEMBERS' SALARY, ALLOWANCES AND PENSION ACT, 1954.

Be it enacted by the Legislature of the State of Odisha in the Sixty-second Year of the Republic of India as follows:—

Short title
and
commence-
ment.

1. (1) This Act may be called the Odisha Legislative Assembly Members' Salary, Allowances and Pension (Amendment) Act, 2011.

(2) It shall be deemed to have come into force on the 1st day of June, 2009.

Amendment
of section 3.

2. In section 3 of the Odisha Legislative Assembly Members' Salary, Allowances and Pension Act, 1954 (hereinafter referred to as the principal Act), —

Odisha Act
19 of 1954.

(i) in clause (a), for the words "five thousand rupees", the words "sixteen thousand rupees" shall be substituted;

(ii) in clause (b), for the words "six thousand rupees", the words "twenty-four thousand rupees" shall be substituted; and

(iii) in clause (c), for the words "five thousand rupees", the words "twenty-two thousand rupees" shall be substituted.

Amendment
of section 4.

3. In section 4 of the principal Act,—

(i) in the opening portion, for the word, brackets and letter "and (f)", the word, brackets and letters "(f) and (g)" shall be substituted;

(ii) for clause (a), following clause shall be substituted namely:—

"(a) Constituency Allowance and Secretarial Allowance at the rate of rupees thirteen thousand per mensem for all members not otherwise provided for by or under the provisions of this Act.";

*[For the Bill, See *Odisha Gazette* Extraordinary dated the 31st March, 2011 (No.747) [I Legis-43/ 2010]

(iii) in clause (b),—

(a) in sub-clause (i), for the words “five hundred rupees” the words “eight hundred rupees” shall be substituted;

(b) in sub-clause (ii), for the words “six hundred rupees” the words “one thousand rupees” shall be substituted;

(iv) in clause (c), in the proviso to sub-clause (ii), for the words “seven rupees”, the words “ten rupees” shall be substituted;

(v) in clause (d), for the words “two thousand rupees”, the words “seven thousand rupees” shall be substituted;

(vi) in clause (e), for the words “two hundred rupees”, the words “one thousand rupees” shall be substituted;

(vii) in clause (f), for the words “seven hundred fifty rupees”, the words “two thousand rupees” shall be substituted; and

(viii) after clause (f), the following clause shall be inserted, namely:—

“(g) medical allowance at the rate of five thousand rupees per month.”.

Amendment
of
section 4-A.

4. In section 4-A of the principal Act, for the words “rupees four thousand”, the words “rupees eight thousand” shall be substituted.

Amendment
of
section 4-AA.

5. In section 4-AA of the principal Act, in sub-section (1), for the words “one lakh rupees”, the words “three lakh rupees” shall be substituted.

Amendment
of
section 4-B.

6. In section 4-B of the principal Act, in sub-section (1),—

(i) for the figure “2007” and the words “six thousand rupees” occurring in the opening portion, the figure “2011” and the words “fifteen thousand rupees” shall, respectively, be substituted;

(ii) in the first proviso, for the words “six hundred rupees” and “fifteen thousand rupees”, the words “one thousand rupees” and “thirty-five thousand rupees” shall, respectively, be substituted ; and

(iii) in the second proviso, for the figure “2007” and the words “six thousand rupees”, the figure “2011” and the words “fifteen thousand rupees” shall, respectively, be substituted.